

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

Original Application No. 778 of 1993

Suraj Pal & Ors .... Applicants

Versus

Union of India & Ors .... Respondents

HON'BLE MR. JUSTICE B.C. SAKSENA, V.C

HON'BLE MISS. USHA SEN, MEMBER (A)

( By Hon. Mr. Justice B.C. Saksena, V.C. )

The applicants were engaged as Casual Gangman in the year 1981. In the application it has been stated that they were sent for medical examination and were found fit to be appointed as regular employees. The medical examination is stated to have taken place in the year 1983 as would be evident from (Annexures A-I and A-II). The applicants on their own showing are out of job since 1983. This O.A. has filed on 14.11.91. The applicants have prayed that a direction be issued to the respondents to allow duty to the applicants and further that they may be treated in service from the date of medical fitness. By an order passed on 27.10.93, *prima facie*, view was taken that the O.A. was barred by limitation. After that an application for condonation of delay has been filed. It has been indicated in the application that the applicants were verbally assured

*BCJ*

...p2

:: 2 ::

that duty would be allowed to them as and when the order of higher authorities are received. Copy of representations dated 14.11.91 and 7.1.92 have been filed as (Annexures A-III and A-IV). These representations have been made after lapse of 8 years or so. We are therefore, satisfied that no case for condonation of delay is made out.

2. The application is highly belated and it is accordingly dismissed summarily.

*Uhl*  
Member (A)

*R. Chakravarthy*  
Vice Chairman

Dated: May 17, 1994

Uv/